

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).3947/2019

[Arising out of impugned final judgment and order dated 21-02-2018 in SBCMA No. 2022/2017 passed by the High Court of Judicature for Rajasthan at Jaipur]

MOHAMMAD MARUF KHAN & ANR.

PETITIONER(S)

VERSUS

ICICI

LOMBARD GENERAL INSURANCE COMPANY LTD. & ORS.

RESPONDENT(S)

Date : 28-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Mr. Ravindra S Garia, Adv.
Mr. Maruf Khan, Adv.
Mr. Kamran Malik, Adv.
Mr. Javed Hasan, Adv.
Mr. Mobin Ullah, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Mohd. Sharyab Ali, Adv.
Ms. Shehla Chaudhary, Adv.
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) :

Mr. Navneet Kumar, Adv.
Mr. Harsh Sharan, Adv.
Mr. Parijat Kishore, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeal is allowed in terms of the signed order, which is placed on the file.
3. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)